

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1394  
TO BE ANSWERED ON FEBRUARY 12, 2019**

**IMPLEMENTATION OF STREET VENDORS ACT, 2014**

**No. 1394 DR. NARAMALLI SIVA PRASAD:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-**

- (a) whether the States and Union Territories have notified rules for the implementation of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and if so, the details thereof, State-wise;**
- (b) if not, the reasons therefor;**
- (c) whether Town Vending Committees (TVCs) have been formed in the cities and towns in the country and if so, the details thereof, State-wise; and**
- (d) the safeguards for the protection of street vendors in the absence of State rules, in case of their eviction?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**[SHRI HARDEEP SINGH PURI]**

- (a)&(b): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 has not been extended to State of Jammu & Kashmir. Out of the remaining, Rules under the Act have been notified by 30 States/UTs. Meghalaya has formulated and notified Rules under Meghalaya Street Vendors Act, 2014. Further, Arunachal Pradesh has adopted the Act in May 2018. In Karnataka, Nagaland and Telangana also the Rules have been drafted.**

**(c): Section 22 of the Act provides that the appropriate Government may, by rules made in this behalf, provide for the term and manner of constituting a Town Vending Committee (TVC) in each local authority; provided that the appropriate Government may, if it considers necessary, provide for constitution of more than one TVC, or a TVC for each zone or ward, in each local authority. As reported by the State/UTs, 2364 TVCs have been formed so far. The details are at Annexure-I.**

**(d): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 aims at providing safe and conducive environment to the street vendors to earn their livelihood. The Ministry of Housing and Urban Affairs issues advisory to the States/UTs, from time to time, to follow the provisions laid down in the Act including on the issues relating to eviction and relocation of street vendors.**

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**Annexure-I to Lok Sabha Unstarred Question No. 1394 for Answer on  
12.02.2019**

<b>Sl. No.</b>	<b>State</b>	<b>TVC formed</b>
<b>1</b>	<b>Andhra Pradesh</b>	<b>110</b>
<b>2</b>	<b>Arunachal Pradesh</b>	<b>14</b>
<b>3</b>	<b>Assam</b>	<b>30</b>
<b>4</b>	<b>Bihar</b>	<b>144</b>
<b>5</b>	<b>Chhattisgarh</b>	<b>64</b>
<b>6</b>	<b>Goa</b>	<b>14</b>
<b>7</b>	<b>Gujarat</b>	<b>169</b>
<b>8</b>	<b>Haryana</b>	<b>76</b>
<b>9</b>	<b>Himachal Pradesh</b>	<b>39</b>
<b>10</b>	<b>Jharkhand</b>	<b>44</b>
<b>11</b>	<b>Karnataka</b>	<b>265</b>
<b>12</b>	<b>Kerala</b>	<b>93</b>
<b>13</b>	<b>Madhya Pradesh</b>	<b>58</b>
<b>14</b>	<b>Maharashtra</b>	<b>97</b>
<b>15</b>	<b>Manipur</b>	<b>6</b>
<b>16</b>	<b>Mizoram</b>	<b>6</b>
<b>17</b>	<b>Meghalaya</b>	<b>7</b>
<b>18</b>	<b>Nagaland</b>	<b>2</b>
<b>19</b>	<b>Odisha</b>	<b>105</b>
<b>20</b>	<b>Punjab</b>	<b>163</b>
<b>21</b>	<b>Rajasthan</b>	<b>189</b>
<b>22</b>	<b>Sikkim</b>	<b>3</b>
<b>23</b>	<b>Tamil Nadu</b>	<b>482</b>
<b>24</b>	<b>Telangana</b>	<b>103</b>
<b>25</b>	<b>Tripura</b>	<b>20</b>
<b>26</b>	<b>Uttar Pradesh</b>	<b>30</b>
<b>27</b>	<b>Uttarakhand</b>	<b>22</b>
<b>28</b>	<b>West Bengal</b>	<b>3</b>
<b>29</b>	<b>Chandigarh</b>	<b>1</b>
<b>30</b>	<b>Puducherry</b>	<b>5</b>
	<b>Total</b>	<b>2364</b>